

ITEM NO.1

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 124785/2017 in Criminal Appeal No(s). 1988/2017

VIJAI NARAIN PANDEY @ VIJAI PRASAD PANDEY Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

(FOR ADMISSION and I.R. and IA No.105768/2017-EXEMPTION FROM FILING
O.T. and IA No.124785/2017-XTRA)

Date : 22-01-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. Palok Basu, Sr. Adv.
Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
M/S. Manoj Swarup And Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays and is permitted to
serve the learned standing counsel for the respondent-State, by way
of dasti service.

List the matter next week.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER